



सत्यमेव जयते

GOVERNMENT OF INDIA

OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION

Opposite Safdarjung Airport, New Delhi-110003

ORDER

File No.: DGCA-21035(11)/66/2020-ATCO

Dated: 14/05/2020

Subject: Contingency Measures for COVID-19 – Extension of validity of Medical Fitness Assessment, Recency, English Language Proficiency (ELP) and Competency checks i.r.o. Air Traffic Controller's Licence holders.

It has been brought to the notice of DGCA by the Airports Authority of India that due to the nationwide lockdown imposed by the Government in order to contain the spread of COVID-19, Air Traffic Controller's License holders are not in a position to complete the requirements laid down under the Aircraft Rules, 1937 for keeping the ELP and Medical Fitness Assessment valid. Further, they are also unable to fulfil the requirements of the rules/CARs pertaining to recency and proficiency checks.

2. The matter has been considered and the following approvals are hereby notified for information, guidance and compliance by all concerned:

(a) The Competent Authority has, in relaxation of sub-rules (3) and (4) of rule 104 of the Aircraft Rules, 1937, granted approval for extension of the validity of the Medical Fitness Assessment by 90 days, provided the expiry of validity falls on any date within the period from 23rd March, 2020 to 20th June, 2020 (both days inclusive).

(b) The approval of Competent Authority has also been granted, in relaxation of the provision contained in para 9 of Section A of Schedule III, for extension of the validity of the recency by 90 days, provided the expiry of validity falls on any date within the period from 23rd March, 2020 to 20th June, 2020 (both days inclusive).

(c) The Competent Authority has also granted approval, in relaxation of the provisions of relevant CAR (as mentioned below), for extension of validity of ELP and competency check by 90 days, provided the expiry of validity falls on any date within the period from 23rd March, 2020 to 20th June, 2020 (both days inclusive).

Validity of ELP – CAR Section 7, Series G, Part III

Validity of Competency – CAR Section 9, Series L, Part IV

3. The above relaxations are COVID-19 related aviation contingency measures and shall be subject to following conditions:

(a) During the period of extension of validity, if ANSP/ATS-in-charge is satisfied that proficiency, Medical fitness or ELP of an ATCO is not satisfactory, the concerned ATCO shall not exercise the privileges of his license unless he regains all of these.

(b) Above relaxations are without prejudice to the compliance to all other applicable provisions of the Aircraft Rules, 1937 and CARs.

(c) These relaxations do not absolve ANSP/ATCOs from compliance of COVID-19 related Operational Safety Measures adopted by ANSP for the safety of ATCOs and Operations.



(Bharat Bhushan)
Deputy Director General

To

1. The Chairman, Airports Authority of India, R.G. Bhawan New Delhi-3.
2. Member (ANS), Airports Authority of India, R.G. Bhawan New Delhi-3.
3. ED-CAP, Airports Authority of India, R.G. Bhawan New Delhi-3.

Copy to: Ministry of Civil Aviation (Shri Angshumali Rastogi, Joint Secretary), R.G. Bhawan New Delhi-3.